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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/4484/2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Dhubri

Dated Guwahati, the 21st May, 2024

Sub:- **Requesting a fresh application to avail (HTC)**
Ref:- Memo no. DJ.XII-1/2024/2567/E, dated 15.05.2024

Sir,

With reference to the above, I am to inform you that **Shri Dip Jyoti Bez**, Civil Judge (Jr. Div.) No.2 has wrongly mentioned the block period (i.e. 2023-2024) by which he intends to avail HTC to visit his home town Guwahati on medical ground. As such, he is requested to submit a fresh application mentioning the block period by which he intends to avail HTC either for the current block period 2024-2026 or by way of carry forward the previous block period 2022-2023, if he has not availed the same.

Shri Bez may be informed accordingly.

Thanking you.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/4485-4486/2024/A. Dated 21st May, 2024

Copy to:-

1. **Shri Dip Jyoti Bez**, Civil Judge (Jr. Div.) No.2 for information.

2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

20/5/24
REGISTRAR(VIGILANCE)

18/05/24